

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).870-871/2010

(From the judgment and order dated 30/01/2001 in LPA No.234/1980 dated 28/09/2007 in LPA No.234/1980,CM No.13251/2007 of The HIGH COURT OF DELHI AT N. DELHI)

MAHALA RAM (D) THR.LRS.

Petitioner(s)

VERSUS

UOI & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP,exemption from filing c/c of the impugned Judgment,c/delay in refiling SLP and prayer for interim relief and office report)

Date: 28/09/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SWATANTER KUMAR

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Mr. C.S. Rajan,Sr.Adv.
Mr. R. Sathish,Adv.

For Respondent(s) Mr. B. Chahar,Sr.Adv.
Mr. C.S. Khan,Adv.
Mr. Yatender Choudhary,Adv.
For Mr. V.V. Balram Das,Adv.
Mrs Anil Katiyar,Adv.
Mr. Gaurav Sharma ,Adv

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel appearing for the parties.

By the impugned order, the High Court had dismissed the application for bringing the legal representatives of the appellant on record and declined to condone six years' delay, which was unsatisfactorily explained.

We see no reason to interfere with the impugned judgment of the High Court, which is well reasoned.

The special leave petitions are dismissed on the ground of delay.

(KUSUM SYAL)
SR. P. A

(SHARDA KAPOOR)
COURT MASTER